

**HIGH COURT FOR THE STATE OF TELANGANA: HYDERABAD  
ARRANGEMENT FOR THE SITTING OF THE HON'BLE JUDGES  
IN THE SECOND SUMMER VACATION COURT, 2026 ON 21-05-2026 (THURSDAY)**

S NO.	HON'BLE BENCH	PROVISIONS	COURT HALL
1.	Hon'ble Smt. Justice <b>T.Madhavi Devi</b> And Hon'ble Sri Justice <b>G.M.Mohiuddin</b> (AT 10.45 A.M.)	All Division Bench matters including Habeas Corpus Petitions	No. 10
2.	Hon'ble Smt. Justice <b>T.Madhavi Devi</b> (After Bench Work)	<b>Writ Petitions - (WPs) Non-Service of</b> Municipal Administration & Urban Development Criminal Petitions (Bails) Criminal Revision Cases	No. 10
3.	Hon'ble Sri Justice <b>E.V.Venugopal</b> (AT 10.30 A.M.)	Criminal Petitions (Bails), Criminal Revision Cases Criminal Appeals	No. 12
4.	Hon'ble Sri Justice <b>G.M.Mohiuddin</b> (After Bench Work)	<b>All Civil Matters</b> <b>Writ Petitions (WPs) Non-Service matters of</b> Civil Supplies & Essential Commodities Cooperative Societies Education Endowments Excise Finance and Planning Fisheries and Animal Husbandry Food, Agriculture and Market Committee General Administration Department Health, Medical & Family Welfare Home Housing Department Irrigation & Command Area Development Land Acquisitions Land Reforms Law and Legislative Department Mines, Industries and Commerce Municipalities & Urban Development Panchayat Raj and Rural Development Revenue Roads and Buildings State Corporations and Undertakings Tirumala Tirupathi Devasthanams Transport Universities Urban Land Ceiling Wakf Board Cases relating to Commercial Division Social Welfare & Tribal Welfare BC Welfare & Minority Welfare Women Development & Child Welfare	No. 13

**Note:**

1. All urgent mentions pertaining to Division Bench shall be moved before the Hon'ble Division Bench comprising Hon'ble Smt. Justice **T.Madhavi Devi** and Hon'ble Sri Justice **G.M.Mohiuddin**, sitting in Court Hall No.10, after urgent single mentions.
2. All urgent mentions pertaining to Single Bench - Writ Petitions of MA & UD shall be moved before Hon'ble Smt. Justice **T.Madhavi Devi** sitting in Court Hall No.10, at 10:30 A.M.
3. All urgent mentions pertaining to Single Bench – Criminal matters shall be moved before Hon'ble Sri Justice **E.V.Venugopal** sitting in Court Hall No.12, at 10:30 A.M.
4. All urgent mentions pertaining to Single Bench - Writ Petitions, except MA & UD shall be moved before Hon'ble Sri Justice **G.M.Mohiuddin** sitting in Court Hall No.13, at 10:30 A.M.
5. Cases in which the impugned order is passed/communicated on or after **20.04.2026** alone will be entertained.
6. Writ Petitions relating to eviction, demolition, dispossession, disconnection of electricity supply etc. and orders passed, communicated and received by the petitioner/s in such cases on or after **20.04.2026** alone will be entertained.
7. Regular Bail applications will be entertained only if order/s refusing/dismissing the Bail by the **Magistrate and Sessions Judge/Additional Sessions Judge** are filed along with the Bail applications.
8. No Writ Petitions and Criminal Petitions filed to quash FIR/Charge sheet and relaxation of conditions of Bail/Modification Petition/Petitions seeking extension of interim orders in pending matters will be entertained.
9. Writ Petition(s) relating to the Service Matters will not be entertained.
10. Writ Petition(s) relating to Stamps & Registration will not be entertained.
11. No Letter/Petition for withdrawal of pending cases will be entertained.
12. No Pending Cases will be taken up except those cases in which there is a specific direction to post in the Vacation Courts.

By Order



**Deputy Registrar-cum-Vacation Officer**

Dated: 20.05.2026